

12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
HYDERABAD

O.A.NO. 858/95

Between:

Date of Order: 24.7.95.

1. R.J.Madhusudana Rao
2. M.Gopalakrishna
3. J.V.Narayana Rao
4. S.Vimala
5. G.Genapathi Rao
6. K.Vijaya Kumar
7. A.Suresh Kumar
8. Annapurna Mallik
9. K.Nagamani
10. N.V.Ramamamma
11. K.V.Bhaskar
12. P.Mary
13. Y.Usha Rani
14. K.N.Kashyap
15. Prabhakar Das
16. S.Malleswara Rao
17. B.Venkateswarulu
18. K.Chandra Rao
19. D.Suryanarayana
20. P.Vara Prasad
21. A.Visveswar Rao

...Applicants.

And

1. The Chief Post Master General,
A.P.Circle, Dak Sadan, Hyderabad.
2. Post Master General,
A.P.Eastern Region,
Visakhapatnam.
3. Superintendent (RMS)
Railway Mail Service,
RMS 'V' Division,
Visakhapatnam.

...Respondents.

Counsel for the Applicants : Mr.B.S.A.Satyanarayana

Counsel for the Respondents : Mr.N.R.Devraj, SR.CGSC.

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd...

(As per Hon'ble Shri A.B.Gorthi, Member (Admn.))

* $\frac{3}{4}$ * *

The alcim of the applicants is for a direction to the respondents to pay them Productivity Linked Bonus (P.L.Bonus) for the period they worked as Short Duty/RTP Sorting Assistants.

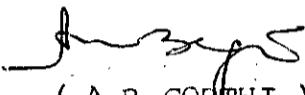
2. The applicants states that they were initially appointed as Short Duty/RTP Sorting Assistants in RMS "V" Division in 1982 and worked such till when they were regularised. Their claim is that they are entitled to P.L.Bonus for the period that they worked as Short Duty/RTP, as the said relief was given to similarly situated several other Short Duty/RTP Sorting Assistants.

3. Heard learned counsel for both the parties. Learned counsel for the applicant has drawn my attention to the decisions of the Ernakulam Bench of the Tribunal in OA.612/89 and OA.171/89. The ratio in the said judgements was that no distinction can be made between Short Duty/RTP worker and as a casual labour in granting P.L.Bonus and if they had put in 240 days of service each year ending 31st March for 3 years or more they should be entitled to PL Bonus. The amount of said bonus would be based on their average monthly emoluments determining by dividing the total emoluments for each accounting year of eligibility by 12 and subject to other conditions prescribed from time to time.

19

.. 2 ..

4. The applicants herein are similarly situated as those in the afore-stated OAs. In the result, this application is allowed with a direction to the respondents to grant the applicant the same benefit as granted by the Ernakulam Bench (referred to in the preceding para). The above direction should be complied with in a period of three months from the date of communication of this order. No order as to costs.


(A.B. GORTHI)
Member (Admn.)

Dated: 24th July, 1995

(Dictated in Open Court)


DEPUTY REGISTRAR(J)

sd

To

1. The Chief Post Master General, A.P.Circle, Dak Sadan, Hyderabad.
2. Post Master General, A.P.Eastern Region, Visakhapatnam.
3. Superintendent (RMS) Railway Mail Service, RMS 'V' Division, Visakhapatnam.
4. One copy to Mr. B.S.A. Satyanarayana, Advocate, CAT, Hyderabad.
5. One copy to Mr. N.R. Devraj, Sr. GSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLKR

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIKANAN: MEMBER (J)

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER (J)

DATED 24.7.95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

in

D.A.NO. 858/95

~~Admitted and Interim directions issued~~

~~Allowed.~~

~~Disposed of with directions~~

~~Dismissed.~~

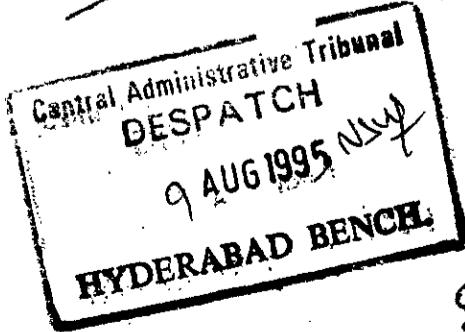
~~Dismissed as withdrawn~~

~~Dismissed for default~~

~~Rejected/Ordered.~~

~~No order as to costs.~~

YLKR



✓
26